

**GENERAL EXEMPTION NO.73****Declaration of other “Preferential areas”****[Notfn. No.101/82-Cus., dt.1.4.1982]**

In exercise of the powers conferred by sub-section (3) of Section 4 of the Customs Tariff Act, 1975 (51 of 1975), and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.352/Customs, dated the 2nd August, 1976 the Central Government declares the countries specified in the Table below to be “Preferential areas” for the purposes of the said section.

**TABLE**

S.No.	Countries
(1)	(2)
1.	Mauritius
2.	Seychelles
3.	Tonga

